

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No. 128 of 2024 (SZ)

In the matter of:

R.Ismail,
s/o Abdul Rahim
Chennai.

... Applicant(s)

Versus

The District Collector
Kancheepuram dist,
Kancheepuram & ors.

...Respondent(s)

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(Note: The page Numbers are at the bottom centre of every page)



Through
Dr. D. Shanmuganathan
Standing Counsel of Tamil Nadu
National Green Tribunal
Southern Zone, Chennai

DATE:16.10.2024

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No.128 of 2024 (SZ)

R.Ismail,
S/o.Abdul Rahim,
No.98, Shanmugarayan Street,
First Floor, Seven Wells,
Broadway, Chennai-600 001.
Email Id:r.ismail0908@gmail.com,
Cell No.9841457725.

... Applicant

-Versus-

1. The District Collector,
Kancheepuram District,
Kancheepuram,
Email.Id: collr-cpt@nic.in
Cell No.044-27238433, 044-27238477,
044-27238478.
2. The Tahsildar,
Uthiramerur Taluk,
Kancheepuram District,
Email.Id:tahuth.tnkpm@nic.in,
Cell No.044-27272230.
3. The Chairman,
Tamil Nadu Pollution Control Board,
No.76, Mount Road,
Guindy, Chennai-600 032
Email Id:tnocmms@tnpcb.gov.in,
Cell No.044-22353134-139.
4. Mr.Ravindranath,
R.R.Chamber Survey,
No.470/1, Kavithandalam,
Uthiramerur Taluk,
Not know
5. Also at
No.14/10, L Block,
26, Street, Anna Nagar,
Chennai-600 040
Not know

... Respondent


**Deputy Director
Geology and Mining
Kancheepuram.**


**DISTRICT COLLECTOR
KANCHEEPURAM**

COUNTER AFFIDAVIT FILED BY THE DISTRICT COLLECTOR

I, Tmt.Kalaiselvi Mohan, I.A.S., Hindu, aged about 46, residing at Collector's Bungalow, Kancheepuram do hereby solemnly affirm and sincerely state as follows:-

2) I am the District Collector, Kancheepuram herein and as such I am well acquainted with the facts and circumstances of the case from the records available with office and I am filing this Counter Affidavit on behalf of the 2nd respondent also.

3) With regard to para 4, 5, 6 & 7 it is submitted that, Tvl.Raviram Brick Kiln situated in SF.No.470/1, 470/2A, 470/2C of Kavithandalam village of Uthiramerur Taluk has obtained Consent order No.2405158211382 dated 04.04.2024 from Tamil Nadu Pollution Control Board, Sriperumbudur and it is valid for the period ending March 31, 2028. Hence, the contention of the applicant regarding Pollution Control Board norms stated in the memorandum of application is not acceptable. Further, the applicant Thiru.R.Ismail has already filed the Writ Petition in W.P.No.8317 of 2024 before the Hon'ble High Court of Madras against the Tvl.Raviram Brick Kiln and the Hon'ble High Court has disposed the Writ Petition vide order dated 13.06.2024.

4) With regard to para 8, 9, 10 and 11 it is submitted that representation has been received from Thiru.R.Ismail dated 06.02.2024 stating that there is a hindrance to the agricultural activities by the 4th respondent Tvl.Raviram Brick Kiln situated in


**Deputy Director
Geology and Mining
Kancheepuram.**


**DISTRICT COLLECTOR
KANCHEEPURAM**

SF.No.471 of Orakattupettai and also filed Original Application before the Hon'ble National Green Tribunal, South Zone, Chennai. In this regard in order to dispose of the representation of the petitioner dated 06.02.2024, personal hearing was conducted with the applicant and also with the 4th respondent by the District Collector on 12.06.2024. During personal hearing the applicant and representative of the 4th respondent were also present and submitted written explanation. On perusal of records the following are observed.


- i. Registration Certificate was issued by the District Collector to Tvl.Raviram Brick Kiln in SF.No.470/1,2 of Kavithandalam village for a period of one year from 22.06.2011 and permission was also granted to Tvl.Raviram Brick Kiln to quarry Earth in patta lands in SF.No.376/B1, 403/B2, 11/1, 35/1A3, 36 of Kaliyapettai village and SF.No.39/2B of Molakenimeni village of Uthiramerur Taluk.
- ii. Further, 4th respondent have submitted application for registration certificate to Tvl.Raviram Brick Kiln dated 10.11.2023 by remitting Rs.3000/- for registration fee and Rs.75000/- for annual brick mineral fee. In continuation of the above 4th respondent has again submitted application for the current year dated 18.03.2024 by remitting Rs.3000/- for registration fee


**Deputy Director
Geology and Mining
Kancheepuram.**


**DISTRICT COLLECTOR
KANCHEEPURAM**

and Rs.75000/- + Rs.15000/- for annual brick mineral fee for the registration of chamber kiln situated in 470/1, 470/2A and 470/2C of Kavithandalam village.

- iii. In this regard, the Revenue Divisional Officer, Kancheepuram has inspected the subject area and recommended to issue registration certificate infavour of the 4th respondent subject to the condition that they should not do any hindrance to the vaikkal situated on the western side of the area.
- iv. The consent to operate issued by Tamil Nadu Pollution Control Board, Sriperumbudur to M/s.Raviram Brick Kiln dated 04.04.2024 in SF.No.470/1, 470/2A, 470/2C is valid for the period upto 31.03.2028.
- v. On perusal of records submitted by Tvl.Raviram Bricks they have obtained earth with permits from the approved quarries granted in SF.No.582 of Meyyur village of Madurantakam Taluk and SF.No.50 of Annathur village of Uthiramerur Taluk granted vide District Collector's Proceedings Rc.46/Mines/2022 dated 12.06.2023 and Rc.214/Q3/2022 dated 16.05.2023 respectively and they they have stocked the earth in the Brick Kiln unit.
- vi. The 4th respondent have also stated that due to lack of knowledge they have not applied submitted application


**Deputy Director
Geology and Mining
Kancheepuram.**


**DISTRICT COLLECTOR
KANCHEEPURAM**

during some year in the past and now they have submitted application for registration certificate during the year 2023 and 2024.

- vii. In view of the above stated circumstances even though they have remitted necessary fee for registration certificate and they have operated the brick kiln without registration certificate issued by Mines Department as stipulated in Tamil Nadu Minor Mineral Concession Rules 1959, orders has been issued for the said violation with a direction to the 4th respondent to remit penalty of Rs.2,00,000/- vide Proceedings dated 24.06.2024.
- viii. Based on the orders issued by the District Collector Tvl.Raviram Brick Kiln units have remitted penalty of Rs.2,00,000/- vide challan dated 25.06.2024.
- ix. Based on the inspection report submitted by the Assistant Geologist (Mines) dated 28.05.2024 and Revenue Divisional Officer, Kancheepuram dated 24.04.2024, and they have remitted penalty levied by the District Collector and hence brick kiln certificate No.TN/KPM/171/Q3/2024/Chamber Kiln-01 dated 27.06.2024 has also been issued to the 4th respondent by the Deputy Director of Geology and Mining, Kancheepuram subject to the condition that should


**Deputy Director
Geology and Mining
Kancheepuram.**


**DISTRICT COLLECTOR
KANCHEEPURAM**


obey the final orders to be passed by the Hon'ble National Green Tribunal South Zone in O.A.No.128/2024.

- x. In this connection, the representation of the petitioner dated 06.02.2024 has duly been considered by the District Collector and disposed of vide order dated 24.06.2024. Further provision of appeal as per rule 36-C of Tamil Nadu Minor Mineral Concession Rules 1959 has also been intimated to the applicant and 4th respondent in the said order.

5) With regard to Grounds 1, 2 & 3 it is submitted that, Tvl.Raviram Brick Kiln situated in SF.No.470/1, 470/2A, 470/2C of Kavithandalam village of Uthiramerur Taluk has obtained Consent order No.2405158211382 dated 04.04.2024 from Tamil Nadu Pollution Control Board, Sriperumbudur and it is valid for the period ending March 31, 2028. Hence, the contention of the applicant regarding Pollution Control Board norms stated in the memorandum of application is not acceptable.

6) With regard to grounds 5, 6, 7 and 10 it is submitted that Tvl.Raviram Brick Kiln is having valid consent to operate issued by the Pollution Control Board vide order dated 04.04.2024.

7) With regard to Ground 8 it is submitted that, penalty was levied by the District Collector for the operation of 4th respondent Brick Kiln without registration certificate even though they have



**Deputy Director
Geology and Mining
Kancheepuram.**



**DISTRICT COLLECTOR
KANCHEEPURAM**

applied for registration during the year 2023 and 2024 with requisite fees. The 4th respondent has remitted the penalty on 25.06.2024. Hence, based on the inspection reports submitted by the Assistant Geologist (Mines) dated 28.05.2024 and Revenue Divisional Officer, Kancheepuram dated 24.04.2024, and hence brick kiln certificate No.TN/KPM/171/Q3/2024/Chamber Kiln-01 dated 27.06.2024 has also been issued to the 4th respondent by the Deputy Director of Geology and Mining, Kancheepuram subject to the condition that should obey the final orders to be passed by the Hon'ble National Green Tribunal South Zone in O.A.No.128/2024.

In view of the above, it is therefore humbly prayed that this Hon'ble National Green Tribunal, Southern Zone, Chennai may be pleased to record the above mentioned facts and dispose of the application or pass such further order as this Hon'ble National Green Tribunal may deem fit and proper in the fact and circumstance of this case and thus justice.

Solemnly affirmed at Kancheepuram
On this day of Aug 2024 and
signed his name in my presence.


DISTRICT COLLECTOR
KANCHEEPURAM
BEFORE ME.


Deputy Director
Geology and Mining
Kancheepuram.

VERIFICATION

I, Tmt.Kalaiselvi Mohan, I.A.S., working as District Collector, Kancheepuram District do hereby verify that the contents of above report are true to the best of my knowledge through records.

Verified at Kancheepuram on this day of August' 2024.


DISTRICT COLLECTOR
KANCHEEPURAM

Category of the Industry :

ORANG
E



CONSENT ORDER NO. 2405158211382 DATED: 04/04/2024.

PROCEEDINGS NO.F.3458SPR/OS/DEE/TNPCB/SPR/W/2024 DATED: 04/04/2024

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. RAVI RAM BRICK KILN , S.F.No. 470/1, 470/2A, 470/2C, KAVIITTHANDALAM village Uthiramerur Taluk and Kancheepuram District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

Ref: 1.Unit's CTO direct OCMMS Appl.No.58211382 dated 12/03/2024.
2.IR.No:F.3458SPR/OS/AE/SPR/2024 dated 04/04/2024.
3.Minutes of the 305th DLCCC meeting held on 04/04/2024 (Item no.305-02).

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Managing Director
M/s RAVI RAM BRICK KILN
S.F No. 470/1, 470/2A, 470/2C
KAVIITTHANDALAM Village
Uthiramerur Taluk
Kancheepuram District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act. the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed

This CONSENT is valid for the period ending **March 31, 2028**

K PRAKASH Digitally signed by K PRAKASH
Date: 2024.04.05 12:57:08
+05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR

To
The Managing Director,
M/s.RAVI RAM BRICK KILN.
No:43, East Park Road, Shenoy Nagar, Chennai
Pin: 600030

- 1 The Executive Officer, UTHRAMEERUR -Town Panchayat, Uthiramerur Taluk, Kancheepuram District.
 - 2 Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
 3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, SRIPERUMBUDUR for favour of kind information.
 4. File
-

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Bricks	300000	Nos/Month

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	4.0	On Industrys own land
Effluent Type : Trade Effluent - NIL			

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1	-	-	-	-
1.	pH		5.5 to 9				
2.	Temperature	oC	-				
3.	Particle size of Suspended solids	-	-				
4.	Total Suspended Solids	mg/l	30				
5.	Total Dissolved solids (inorganic)	mg/l	-				
6.	Oil & Grease	mg/l	-				
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20				
8.	Chemical Oxygen Demand	mg/l	-				
9.	Chloride (as Cl)	mg/l	-				
10.	Sulphates (as SO4)	mg/l	-				
11.	Total Residual Chlorine	mg/l	-				
12.	Ammonical Nitrogen (as N)	mg/l	-				
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-				
14.	Free Ammonia (as NH3)	mg/l	-				
15.	Arsenic (as As)	mg/l	-				
16.	Mercury (as Hg)	mg/l	-				
17.	Lead (as Pb)	mg/l	-				
18.	Cadmium(as Cd)	mg/l	-				
19.	Hexavalent Chromium (as Cr+6)	mg/l	-				
20.	Total Chromium (as Cr)	mg/l	-				
21.	Copper (as Cu)	mg/l	-				
22.	Zinc (as Zn)	mg/l	-				
23.	Selenium (as Se)	mg/l	-				
24.	Nickel (as Ni)	mg/l	-				
25.	Boron (as B)	mg/l	-				
26.	Percent Sodium	%	-				
27.	Residual Sodium Carbonate	mg/l	-				
28.	Cyanide (as CN)	mg/l	-				
29.	Fluoride (as F)	mg/l	-				
30.	Dissolved Phosphates(as P)	mg/l	-				
31.	Sulphide (as S)	mg/l	-				
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C6H5OH)	mg/l	-				
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-				
35.	Radioactive materials b). Beta emitters	micro curie/ml	-				
36.	Fecal Coliform	MPN/100ml	-				

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in SI No.3 above or to achieve the zero liquid discharge of effluent as applicable.

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

Additional Conditions:

- 1.The unit shall treat and dispose the sewage through septic tank followed by soak pit arrangement.
- 2.The unit shall ensure that no trade effluent shall be generated at any stage of its manufacturing activity.
- 3.The unit shall ensure that the raw material shall be sourced with necessary permission from the competent authority.
- 4.The unit shall use fly ash from the nearest thermal power plant as per fly ash notification.

K PRAKASH

Digitally signed by K PRAKASH
Date: 2024.04.01 12:27:23
+05'30'

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR**

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

K PRAKASH Digitally signed by K PRAKASH
Date: 2024.08.17 17:57:54 +05'30'
**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR**



W.P.No.8317 of 2024

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED : 13.06.2024

CORAM :

THE HONOURABLE MR. JUSTICE S.S. SUNDAR

AND

THE HONOURABLE MR. JUSTICE N. SENTHILKUMAR

W.P.No.8317 of 2024

R.Ismail

... Petitioner

Vs.

1.The District Collector,
Kancheepuram District,
Kancheepuram.

2.The Thasildar,
Uthiramerur Taluk,
Kancheepuram District.

3.The Chairman,
Tamil Nadu Pollution Control Board,
No.76, Mount Road, Guindy,
Chennai – 600 032.

4.Ravindranath

... Respondents

Prayer : Writ Petition filed under Article 226 of the Constitution of India for issuance of a Writ of Mandamus directing the 1st respondent to take appropriate action against the 4th respondent who is running Brick Kilns Unit

Page 1



comprised in Survey No.470/1 of No.100, Orakattupettai Village, Uthiramerur Taluk, Kancheepuram District, by considering the petitioner's representation dated 06.02.2024 within a time frame that may be fixed by this Court.

For Petitioner : Mr.P.Chandrasekar
For R1 and R2 : Mr.M.R.Gokul Krishnan
Additional Government Pleader
For R3 : Mr.Shanmugavalli Sekar
Standing Counsel for TNPCB
For R4 : Mr.V.Srinivasa Babu

ORDER

(Order of the Court was made by **S.S. SUNDAR, J.**)

This writ petition is filed for issuance of a Writ of Mandamus directing the 1st respondent to take appropriate action against the 4th respondent who is running a Brick Kiln in the patta land owned by him, based on the representation of the petitioner dated 06.02.2024.



W.P.No.8317 of 2024

2. In the representation, the petitioner has only stated that he is residing adjacent to the Brick Kiln and that on account of the air pollution caused by the industry of the 4th respondent, he is put to lot of inconvenience. Therefore, the petitioner's grievance is only on account of the pollution that is caused by the 4th respondent by putting up a Brick Kiln without following the norms. Even though in the representation the petitioner states that the 4th respondent has not obtained any consent from the Pollution Control Board, learned counsel appearing for the 4th respondent states the 4th respondent is operating the Brick Kiln. Learned counsel for the 4th respondent further points out that the same petitioner has subsequently filed an Original Application before the National Green Tribunal in O.A.No.128 of 2024 for similar relief. In view of the same, with a liberty preserved to the petitioner to prosecute the Original Application filed by the petitioner before the National Green Tribunal, this writ petition is closed. No costs.

(S.S.S.R., J.) (N.S., J.)
13.06.2024

mkn

Internet : Yes

Index : Yes / No

Neutral Citation : Yes / No



W.P.No.8317 of 2024

To

- 1.The District Collector,
Kancheepuram District,
Kancheepuram.
- 2.The Thasildar,
Uthiramerur Taluk,
Kancheepuram District.
- 3.The Chairman,
Tamil Nadu Pollution Control Board,
No.76, Mount Road, Guindy,
Chennai – 600 032.

S.S. SUNDAR, J.
and
N. SENTHILKUMAR, J.

Page 4



W.P.No.8317 of 2024

mkn

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13.06.2024

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GOVERNMENT OF TAMIL NADU
DEPARTMENT OF GEOLOGY AND MINING
BRICK KILN REGISTRATION CERTIFICATE

Roc.No.186/Q3/2011

District:- Kanchipuram

Dated 22 .6.2011.

1. This is to certify that the brick Chamber owned by Thiru/Tvl/Tmt./ P.Ravindránath S/o.P.Ramachandra Naidu (Raviram Brick Kiln) Kavithandalam village, Uthiramerur Taluk has been registered for the purpose of obtaining permission for quarrying brick earth from patta lands only.

2. The details of kiln is as detailed below:-

- | | |
|---|-----------------------------|
| a) Location of Chamber | i) Taluk - Uthiramerur |
| | ii) Village:- Kavithandalam |
| | iii) SF.No.:- 470/1,2 |
| b) Number of Chambers/
firing vents. | 32 |

3.The registration made now is valid for a period of one year in the date of issue.

Place:Kanchipuram.
Date:22 .6.2011.

Sd/-22.6.2011.
District Collector,
Kanchipuram.

To
Thiru .P.Ravindranath
S/o.Ramachandra Naidu,
Raviram Brick Kiln,
Kavithandalam village,
Uthiramerur Taluk .

/ By order /


For Collector.
22/6/2011

Government of Tamil Nadu

E-Challan



Payable at - DTO KANCHEEPURAM

Remitter Copy

Challan Number 20240625007792

Challan Date 25-Jun-2024

Payment Date

Remitter Type Public

Remitter Code 30

Remitter Name RAVIRAM BRICKKILN

Mobile No. 9444062299

Aadhaar No.

Remitter Address KAVITHANDALAM VILLAGE

Department 05502-Directorate of Geology and Mining

District

KANCHEEPURAM DDO Code 06010070

DDO / Office Name DD GEOLOGY & MINING KANCHEEPURAM

Department Transaction ID

Office Name

Receipt Type	Sub Type	Acct Code	Amount	Reference No.	Remark
Fine	Fine levied for Violation of Act and Rules	085300800AK229 97	200000	NA	KAVITHANDALAM VILLAGE

Payment Mode Offline

Payment Type Cash

Payment Status Pending

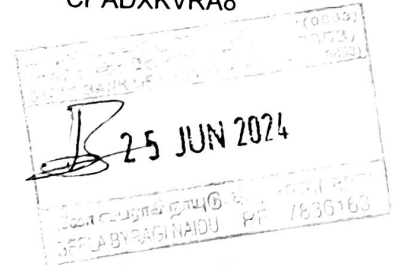
Challan Amount (Rs.) 2,00,000

Bank Name SBI

Amount (in words) Two Lakh Rupees only.

Bank ref no. CPADXKVRA8

Remitter Signature



For Bank Use

भारतीय स्टेट बैंक / STATE BANK OF INDIA
KANCHEEPURAM BR CODE 0353

25 JUN 2024

Bank Branch Stamp and Signature of Cashier

CASH RECEIVED
RHYDHANYA M MEHALA PR NO: 1005189

Manager/Accountant

Please Note*, Department Transaction ID and Office Name fields are created only for 4 interface department Registration and Transport and CT for there specific requirements. Values entered in this fields are values passed by them no from IFHRMS